



2026:AHC-LKO:5274

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

PUBLIC INTEREST LITIGATION (PIL) No. - 29 of 2026

Ram Chhabile Tiwari

.....Petitioner(s)

Versus

State Of U.P.Thru. Prin. Secy. Revenue Civil
Sectt. Lko. And 7 Others

.....Respondent(s)

Counsel for Petitioner(s) : Shivam Kumar Mishra, Jitendra
Kumar Upadhyaya, Laxman Singh,
Manish Barnwal

Counsel for Respondent(s) : C.S.C., Hom Narayan Awasthi

Court No. - 17

HON'BLE SUBHASH VIDYARTHI, J.

1. Heard Sri Shivam Kumar Mishra, learned counsel for the petitioner and Sri S.K. Khare, learned Standing Counsel for the State of U.P.

2. By means of the instant writ petition filed in public interest, the petitioner has sought issuance of a direction for removal of encroachment made over public path way bearing gata no.452 measuring 0.368 hectare situated at village Pandeychaura (Mangaraichpurwa), Tehsil Colonelganj, District Gonda.

2. On the basis of written instructions provided by the Sub-Divisional Magistrate, Colonelganj, District Gonda, learned Standing Counsel has submitted that the pakka road has been constructed and smooth passage is going on and some small portion is under encroachment regarding which two proceedings under Section 67 (1) of U.P. Revenue Code, 2006 have been instituted.

3. Accordingly, the instant petition is **disposed off** by issuing a direction that the proceedings instituted under Section 67 (1) of U.P. Revenue Code, 2006 for removal of encroachment made over portions of land bearing gata no.452 situated in village

Pandeychaura (Mangaraichpurwa), Tehsil Colonelganj, District Gonda, shall be decided expeditiously, in accordance with law, without granting any unnecessary adjournment to any of the parties.

January 22, 2026

Renu/-

(Subhash Vidyarthi,J.)